

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF QUANTUM LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	Quantum Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	06/01/2006
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U73100MH2006PLC158704
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Arjuna Tower -II, Mount Merry Road, Bandra (West), Mumbai – 400050
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	29 th May, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the commencement of resolution process which is 25 th November, 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	ANIL GOEL AAA INSOLVENCY PROFESSIONALS LLP, E-10A, KAILASH COLONY, GREATER KAILASH – I, NEW DELHI – 110048 Registration No.: IBBI/IPA- 001/IP- P00118/2016-17/10253 anilgoel@aaainsolvency.com
9.	LAST DATE FOR SUBMISSION OF CLAIMS	12 th June, 2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process against Quantum Limited on 29th May, 2017.

The creditors of Quantum Limited, are hereby called upon to submit a proof of their claims on or before 12th June, 2017 to the interim resolution professional at the address mentioned against item 8.

The claims may be submitted in their specific Forms B, C, D and E in terms of Regulation 7, 8 and 9 of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016 by the Operational Creditors except Workmen and Employees, Financial Creditors, Workmen or Employees and Authorized Representatives of Workmen and Employees, respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

ANIL GOEL
Insolvency Professional
AAA Insolvency Professionals LLP
Registration No.: IBBI/IPA- 001/IP-P00118/2016-17/10253

Date: 30/05/2017

Place: New Delhi